MOTION FOR ELECTION TO THE NATIONAL OILSEEDS AND VEGETABLE OILS DEVELOPMENT (NOVOD) BOARD

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Sir, I move the following Motion:—

That in pursuance of clause (e) of sub-section (4) of Section 4 of the National Oilseeds and Vegetable Oils Development Board Act, 1983 (29 of 1983) read with clause (i) of sub-rule (1) of Rule 4 of the National Oilseeds and Vegetable Oils Development Board Rules, 1984, this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House, to be a member of the National Oilseeds and Vegetable Oils Development Board.

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE COURT OF UNIVERSITY OF DELHI

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): Sir, I move the following Motion:—

That in pursuance of item (xix) of clause (1) read with clause (3) of Statute 2 of the Statutes of the University of Delhi, this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House, to be a member of the Court of the University of Delhi in the vacancy caused by the completion of term of membership of Shri Arun Jaitley on the Court on the 17th March, 2010.

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE INDIAN COUNCIL OF AGRICULTURAL RESEARCH SOCIETY

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Sir, I move the following Motion:—

That in pursuance of sub-rule (vii) of Rule 4, read with Rule 8 (a) of the Rules of the Indian Council of Agricultural Research, this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House, to be a member of the Indian Council of Agricultural Research Society.

The question was put and the motion was adopted.
